

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 2308

ANSWERED ON TUESDAY, THE 21ST MARCH, 2023/ 30 Phalgun, 1944 (Saka)

Funds collected from cesses and surcharges

2308. SHRI MALLIKARJUN KHARGE:

Will the Minister of Finance be pleased to state

- a) the details of funds collected under various cesses and surcharges as levied by the Union Governments in the last five year, year-wise;
- b) the details of the utilization of such cesses in last five years, year-wise;
- c) whether it is a fact that such cess imposed should only be utilized for the stated purpose and, if so, the details thereof;
- d) whether Government has ensured that the various cesses imposed are utilised for their stated purpose, if, so, the details thereof; and
- e) if not, reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- a) The details of funds collected under various cesses and surcharges as levied by the Union Governments in the last five years are given in Annexure 'A';
- b) The details of the year-wise utilisation of such cesses in the last five years are given in Annexure 'B';
- c) & d) Utilizations/transfers of proceeds of various Cesses and Surcharges to the Reserve Funds are governed by the enabling provisions of appropriate Act(s) or the executive decision, as the case may be. Both, the transfers to Reserve Funds and the actual expenditure for the purpose are carried out after due appropriations approved by the Parliament. For instance, in the case of GST Compensation Cess, the proceeds of the Cess leviable is initially credited to the Consolidated Fund of India, in terms of Article 266 of the Constitution of India, and the funds are provided to the States/UTs through GST Compensation Fund created in Public Account of India as per provisions of the GST Compensation Act, 2017. In the year 2022-23, despite the collection of ₹ 1,15,650 crore (till February 2022), a total amount of ₹ 1,49,168 was released to the states/UTs. Further, during the FY(s) 2020-21 and 2021-22, the Union Government decided to borrow an amount of ₹ 1.1 lakh crore and ₹ 1.59 lakh crore to meet the shortfall in GST Compensation Cess collections and transferred the amount to the States as back-to-back loan to strengthen the States' resources.
- e) Does not arise.

Statement showing collection of Cess/Surcharge

(₹ crore)							
Sl. No.	Name of the levy	Actuals 2018-19	Actuals 2019-20	Actuals 2020-21	Actuals 2021-22	Revised 2022-23	Budget 2023-24
	Surcharge under Corporation Tax	25448.59	19053.92	14078.57	15890.31	80288.46	88718.75
	Surcharge under Taxes on Income	4291.69	5236.92	5537.78	7922.88	75961.53	83937.50
	Social Welfare Surcharge under Customs	8871.19	8796.12	13447.39	16945.06	17000.00	19500.00
	Total surcharge (1 to 3)	38611.47	33086.96	33063.74	40758.25	173249.99	192156.25
CESSES							
A.	GST Compensation Cess	95080.71	95553.09	85191.91	104768.66	130000.00	145000.00
B.	Other Cesses (excluding GST Compensation Cess)						
1	Health and Education Cess	41177.44	39131.10	35821.55	52732.33	62500.01	69062.50
2	Krishi Kalyan Cess	168.89	40.13	10.61	7.24	0.00	0.00
3	National Calamity Contingent Duty	1797.80	2380.40	5098.81	7074.87	8000.00	8780.00
4	Primary Education Cess	97.40	81.48	61.85	15.44	0.00	0.00
5	Secondary & Higher Educatio Cess	34.24	27.97	11.42	2.50	0.00	0.00
6	Health Cess	0.00	0.00	-13.52	31.02	20.00	20.00
7	Agriculture Infrastructure and Development Cess	0.00	0.00	0.00	76950.68	73500.00	79400.00
8	Cesses on Exports	1690.23	5759.14	9214.64	1457.10	2100.00	1500.00
9	Road and Infrastructure Cess*	110847.16	122424.32	235782.55	195986.96	58200.00	45110.00
10	Infrastructure Cess	6.36	0.94	-0.07	0.00	0.00	0.00
11	Cess on Crude Oil	17814.23	14062.49	10894.44	19353.84	21000.00	20540.00
12	Cess on Bidi	-0.03	0.02	0.00	0.01	0.00	0.00
13	Cess on Sugar	13.40	3.50	0.35	0.02	0.00	0.00
14	Cess on Automobiles	0.08	1.08	0.00	0.01	0.00	0.00
15	Others	-21.52	14.98	0.03	-0.16	0.00	0.00
16	Clean Environment Cess	4.88	24.56	0.01	23.86	0.00	0.00
17	Cess on Jute	0.16	2.18	0.06	0.04	0.00	0.00

18	Cess on Tobacco	0.07	0.03	0.01	0.07	0.00	0.00
19	Cess on Salt	0.00	0.00	0.00	-0.20	0.00	0.00
20	Swachh Bharat Cess	216.40	46.63	17.34	9.63	0.00	0.00
21	Water Cess	6.76	11.16	6.82	2.78	0.00	0.00
22	R & D Cess	45.34	14.68	16.77	16.42	0.00	0.00
23	Other Cess	0.00	0.00	0.00	0.00	0.00	0.00
B	Other Cesses (excluding GST Compensation Cess)	173899.29	184026.79	296923.67	353664.46	225320.01	224412.50
C	Total Cess including GST Compensation Cess (A+B)	268980.00	279579.88	382115.58	458433.12	355320.01	369412.50
<p><i>* Includes additional duty of excise on petrol and diesel, which were known as 'road cess' before introduction of 'road and infrastrucure cess'.</i></p>							

Annexure-B

Utilization of Cess proceeds (transferred to the Reserve Funds)

Sl.No.	Name of the Fund	(₹ crore)					
		2018-19	2019-20	2020-21	2021-22	2022-23 (RE)	2023-24 (BE)
1	Prarambik Shiksha Kosh	25227.90	26848.35	30168.34	31788.25	38000.00	30000.00
2	Madhyamik & Uchhatar Shiksha Kosh*	...	14460.25	20561.27	25000.00	24350.00	12000.00
3	GST Compensation Fund	54275.00	153910.29	106317.00	110795.47	130000.00	145000.00
4	Central Road and Infrastructure Fund	62879.64	90252.40	182363.47	251738.18	208743.00	64020.00
5	National Disaster Response Fund/ National Calamity Contingency Fund	2500.00	2480.00	5820.00	6134.60	8000.00	8780.00
6	Pradhan Mantri Swasthya Suraksha Nidhi*			20000.00	21498.72	20542.37	14589.00
	Grand Total	144882.54	287951.29	365230.08	446955.22	429635.37	274389.00
* Reserve Funds in Public Accounts expected to be operationalised from current Financial Year. Allotments made in Revised Estimates each year are indicated							